

**BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL****PRINCIPAL BENCH, NEW DELHI**

Original Application No. 551 of 2025

In the matter of:

Saranjeet Singh Padda

Applicant

Vs.

State of Punjab &amp; Ors.

Respondents

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1.	<b>Response on behalf of Central Pollution Control Board (CPCB) respondent no. 2</b> in compliance to Hon'ble NGT order dated 07.11.2025 in O.A. No. 551/2025.	

**Filed by Saurabh Balwani**  
**On behalf of Central Pollution Control Board**

Place: Delhi

Dated: 30.01.2026

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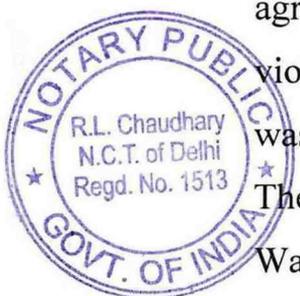
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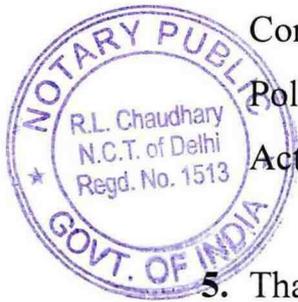
**RESPONSE ON BEHALF OF CENTRAL POLLUTION CONTROL BOARD i.e. RESPONDENT NO. 2**

1. That the Hon'ble National Green Tribunal, Principal Bench (hereinafter referred to as the "Hon'ble NGT") vide Order dated 07.11.2025 in Original Application (hereinafter referred to as "OA") No. 551/2025 has sought the reply of CPCB in the instant matter. Thereby, the reply is made in the succeeding paragraphs.
2. That, the applicant has filed this OA on behalf of the residents of Ranjit Avenue, Amritsar, Punjab, who are aggrieved by the alleged hazardous dumping on open land at Block D and E, Ranjit Avenue, Amritsar, Punjab, by Respondent No. 7, M/S Averda Waste Management India Pvt. Ltd. It is contended by the applicants that the land was allotted to Respondent No. 7 by Respondent No. 5 (Municipal Corporation, Amritsar), under a concessional agreement for parking solid waste collection vehicles. However, in alleged violation of the allotment terms, the land is being misused for dumping of waste, causing severe environmental degradation and public health hazards. The applicant further alleges that actions of Respondent No. 7 violate the Solid Waste Management Rules, 2016 (hereinafter referred to as the "SWM



Rules”) and infringe upon the Fundamental Rights of the residents of Ranjit Avenue, Amritsar.

3. That, CPCB is constituted under the Water (Prevention and Control of Pollution) Act, 1974. It performs the functions under the Water (Prevention and Control of Pollution) Act, 1974, the Air (Prevention and Control of Pollution) Act, 1981, and the Environment (Protection) Act, 1986.
4. That, the State Pollution Control Boards (hereinafter referred to as "SPCBs") and Pollution Control Committees (hereinafter referred to as "PCCs") have been constituted in States/Union Territories under the Water (Prevention and Control of Pollution) Act, 1974 and the Air (Prevention and Control of Pollution) Act, 1981 and are empowered to implement the provisions of these Acts in respect of territories falling in their respective Territorial Jurisdiction.
5. That, it is humbly submitted that, Ministry of Environment, Forest & Climate Change (hereinafter referred to as MoEF&CC) has notified the Solid Waste Management Rules, 2016 (hereinafter referred to as SWM Rules) vide notification S.O 1357(E) dated April 8th, 2016.
6. That, it is humbly submitted that as per Rule 11(1)(d) of the SWM Rules 2016, the Secretary-in-Charge, Urban Development Department (UDD) in the State and UT, in this case Urban Development and Housing Department (UDHD), Government of Punjab, shall ensure implementation of provisions of these rules by concerned local authorities.
7. That, as per Rule 16 (1) (a) of the said Rules, mandate regarding enforcement of the rules through local bodies in their respective jurisdiction in close coordination with concerned Directorate of Municipal Administration or



Secretary-in-Charge, Urban Development Department (UDD), lies with the concerned SPCB / PCC, which in this case is Punjab State Pollution Control Board (PSPCB).

8. That, as per the Rule 19 (1) of the said Rules, the department-in-charge of the allocation of land assignment shall be responsible for providing suitable land for setting up of the solid waste processing and treatment facilities and notify such sites by the State Govt. or Union Territory Administration, which in this case is State Govt. of Punjab.
9. That with regard to the allegations made in the OA regarding the waste accumulation and storage at the subject land, the resultant emission of constant foul smell in the surrounding areas thereby causing substantial discomfort and adversely affecting the right of the residents and other occupants to live in a clean and healthy environment, as guaranteed under Article 21 of the Constitution of India, it is humbly submitted that as per Rule 15 of SWM Rules, 2016, the local authority is mandated to arrange for the scientific processing of solid waste generated in its jurisdiction through appropriate technologies.
10. That, it is humbly submitted that the response of the Municipal Corporation, Amritsar, and Punjab State Pollution Control Board (PSPCB) may be important in adjudicating the instant matter.
11. That, the answering respondent herein craves leave of the Hon'ble NGT to file additional reply, if required, in future.



12. That, in the light of the above submissions, it is respectfully submitted that this Answering Respondent, i.e., CPCB, shall abide by any order(s) or direction(s) passed by this Hon'ble NGT in the instant OA.



A handwritten signature in blue ink, appearing to read "G. Thirumurthy".

(G. Thirumurthy)  
Scientist 'F'

Central Pollution Control Board  
30.01.2026

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**AFFIDAVIT**

I, **G. Thirumurthy**, working as Scientist 'F' in Central Pollution Control Board, Parivesh Bhawan, East Arjun Nagar, Delhi, the Respondent No. 2 in the above matter, do hereby solemnly affirm, declare on oath and state as under:-

1. That I, the deponent herein, is well conversant with the facts and circumstances of the present case on the basis of the information derived from the official records, and hence, I am competent to verify, sign and swear this affidavit on behalf of the Respondent CPCB.
2. That the accompanying reply may be read part and parcel of the present affidavit.
3. That the accompanying reply has been drafted and filed under my instructions and the contents thereof are true and correct on the basis of the record maintained during ordinary course of business of CPCB and available records and documents and the contents of the same are read over and explained to me and are not repeated herein for the sake of brevity.



11.7.25

**DEPONENT**  
**जी. थिरुमूर्ति / G. Thirumurthy**  
वैज्ञानिक 'ब' / Scientist 'F'  
**केंद्रीय प्रदूषण नियंत्रण बोर्ड**  
**Central Pollution Control Board**  
पर्यावरण, वन और जलवायु परिवर्तन मंत्रालय, भारत सरकार  
M/o Env. Forest & Climate Change, Govt. of India  
परिवेश भवन, पूर्वी अर्जुन नगर, दिल्ली-110032  
Parivesh Bhawan, East Arjun Nagar, Delhi-110032

**VERIFICATION**

Verified at Delhi on this day of 30 JAN 2026 2026 that the contents of the above reply are correct and true on the basis of the records of the case as mentioned in the day-to-day affairs of the CPCB. Nothing has been concealed therefrom or mis-stated.



**ATTESTED**  
  
**NOTARY PUBLIC**  
**GOVT. OF INDIA**

**30 JAN 2026**

  
**DEPONENT**

**जी. थिरुमूर्ति / G. Thirumurthy**  
वैज्ञानिक 'च' / Scientist 'F'  
**केन्द्रीय प्रदूषण नियंत्रण बोर्ड**  
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पर्यावरण, वन और जलवायु परिवर्तन मंत्रालय, भारत सरकार  
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